

FORM A
PUBLIC ANNOUNCEMENT
*[Under Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]*
FOR THE ATTENTION OF STAKEHOLDERS OF SRII M.P.F. INDUSTRIES LLP

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	SRII M.P.F. INDUSTRIES LLP
2. Date of Incorporation of Corporate Debtor	February 25, 1994
3. Authority under which Corporate Debtor is Incorporated/Registered	LIMITED LIABILITY PARTNERSHIP (LLP) ACT, 2008
4. Corporate Identity Number	AAC-1200
5. Address of the Registered Office of the Corporate Debtor	L-14, SIDCO INDUSTRIAL ESTATE, VILLIVAKKAM, CHENNAI-600049, TAMILNADU
6. Liquidation commencement date of Corporate Person	JULY 15, 2021
7. Name, address, email address and the registration number of the Liquidator	VISWANATHAN RAJAGOPALAN Contact Address: PLOT No.4, 1/787A, DEIVANAI NAGAR II STREET, MADIPAKKAM, CHENNAI-600091, TAMILNADU Mobile no: 6379252059 Email ID: Viswanathan.irp@gmail.com Registration number: IBBI/IPA-003/ICAI-N-00275/2020-2021/13069
8. Last date of submission of claims	AUGUST 14, 2021

Notice is hereby given that SRII M.P.F. INDUSTRIES LLP has commenced Voluntary Liquidation on July 15, 2021.

The Stakeholders of SRII M.P.F. INDUSTRIES LLP are hereby called upon to submit their proof of claims on or before August 14, 2021 to the liquidator at the address mentioned against item no. 7.

The submission of proof of claims is to be made in accordance with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017. The proof of Claims to be submitted by way of the following forms along with Affidavit and documentary proof in support of claim in, Form B-Claim by Operational Creditors , Form C- Claim by Financial Creditors , Form D- Claim by Workmen or an employee , Form E- Claim Submitted by Authorized Representation of Workmen or an Employee , Form F- Claim submitted by any other Stakeholder. The abovementioned forms can be downloaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017.

The financial creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claim by person by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date: July 16, 2021

Place: Chennai

R. Viswanathan

VISWANATHAN RAJAGOPALAN

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Registration number: IBBI/IPA-003/ICAI-N-00275/2020-2021/13069